

14 and  
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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

JA 416/17 with CP No. 73/241-242/NCLT/AHM/2017(New)  
CP No. 115/241-242/NCLT/ND/2017(OLD)

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.02.2018**

Name of the Company: Sunil Parmanand Kewalramani  
V/s.  
Medilux Laboratories Pvt. Ltd.

Section of the Companies Act: Section 241-242 of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
	Sr. Adv. Manish Bhatt	Sr. Adv.		
1.	Tanisha Khubchandani	Adv.	Petitioner	Tanisha
2.	Krina Parekh for Arjun R. Sheth	Adv.		
3.	Dr. UK Chaudhary	Sr. Adv.	for Res. No 2 to 8 & 10 to 13	Pratik
4.	Pratik Tripathi	PCS		

**ORDER**

Learned Senior Advocate Mr. M R Bhatt with Learned Advocate Ms. Krina Parekh with Learned Advocate Ms. Tanisha Khubchandani i/b Learned Advocate Mr. Arjun Sheth present for Petitioner. Learned Senior Advocate Mr. U K Chaudhary with Learned PCS Mr. Pratik Tripathi present for Respondents no. 2 to 8 and 10 to 13.

In view of the commencement of CIRP process in respect of Respondent no. 1 (Medilux Laboratories Pvt Ltd) company.

List the matter on 14.03.2018.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**

Dated this the 13th day of February, 2018.